

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM 5/9/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/930/2018
PETITION NUMBER :
NAME OF THE PETITIONER : PRATTIS THANGA MALIGAI PVT LTD
NAME OF THE RESPONDENT : ROC, CHENNAI
UNDER SECTION : 252

S.No.	Name (in Capital)	Represented by	Signature
1.	B. Sarathbabu	For Roc,	B. Sarathbabu
2.	K. Ganav Kumav	for Petitioner Applicant	K. Ganav
3	ANTONY SELVAM	for R-1.	Antony Selva

ORDER

Representative for Applicant present. Counsel for the RoC present. Counsel representing one of the Directors of the Applicant Company present and has filed the counter affidavit stating therein that the Company is not in operation and no useful purpose will be served by restoring the name of the Company to the Register of Companies.

However, the Representative for Applicant has submitted that the Company is carrying on the liabilities and the outstanding amount is Rs.8,61,394/- + Interest. He further submitted that eventhough the Company is struck off, the Directors' liability still remains and prayed for restoration of the name of the Applicant Company.

Therefore, in the circumstances the Application is allowed. The RoC concerned is directed to restore the name of the Applicant Company to the Register of Companies and the Director viz., Mr. Krishna Kumar Vijay Siva is directed to file all the pending Annual Returns and Balance Sheets with the RoC concerned within three weeks from the date of this order

The RoC concerned is directed to make compliance with this order and file the status report through their Counsel within a period of four weeks.

Accordingly, the Application stands **disposed of**.

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)